are going to supply to India, and that they are not prepared to offer it at discounted rates?

SHRI K. D. MALAVIYA: No, Sir. It is not a fact.

*89. [The questioners (Shri Lila Dhar Barooah and Shri K. V. Raghunatha Reddy) were absent. For answer, vide col. 478 infra.]

*90. [The questioner (Shri Lila Dhar Barooah) was absent. For answer, vide Col. 479 infra.]

NUNMATI OIL REFINERY

Will the Minister of Mines and Fuel be pleased to state:

- (a) for how many days the Nunmati
 Oil Refinery was closed down in recent months;
 - (b) what was the cause thereof;
- (c) what is the storage capacity of the Refinery; and
- (d) whether it is a fact that the storage capacity is not sufficient to cope up with the present production of the Refinery?

THE MINISTER OF MINES AND FUEL (SHRI K. D. MALAVIYA): (a) 40 days from 6th September 1962 to 15th October, 1962

- (b) Due mainly to development of defects in the Kerosene Refining Unit and on account of accumulation of products as a result of restricted rail movements during floods in Assam.
- (c) 31,500 tons for crude oil and 52,000 tons for finished and intermediary products.
- (d) No, Sir, if the off take of finished products is regular.

SHRI M. S. GURUPADA SWAMY: May I know what steps have been taken to arrange for adequate transport for carrying the oil from the Refinery?

Shri K. D. MALAVIYA: Those were days of monsoon. There were very heavy rains and the communications were cut off for some time due to the overflooding of the Brahmaputra. But immediately after the rains subsided and the river also subsided, rail communications were restored, and since then they are normal. And our transport situation has now very much improved.

MR. CHAIRMAN: The Question hour is over.

WRITTEN ANSWERS TO QUESTIONS

RECOVERY OF CARTRIDGES FROM CERTAIN PRIVATE PLANE AND ROOM IN ASHOKA HOTEL

Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that the Delhi Police raided a private plane at the Safdarjang airport and a room in Ashoka Hotel on the 20th September, 1962 where they seized several thousand live cartridges;
- (b) if so, whether it is a fact that a foreign national was involved in this case; and
- (c) if the answers to parts (a) and (b) above be in the affirmative, what are the details of the case and what action has been taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) and (b) Yes.

(c) The foreigner concerned was found in possession of over 10,000 shot gun cartridges which were recovered from his plane and room in Ashoka Hotel. He has been prosecuted under Section 19(f) read with Section 20 of the Indian Arms Act. The matter is sub-judice.

[†]The question was actually asked on the floor of the House by Shri M. S. Gurupada Swamy.